

Government of India
Ministry of Commerce and Industry
Directorate General of Foreign Trade
Udyog Bhavan, New Delhi.

Policy Circular No. 32(RE-2005)/2004-09

Dated, the 21st November, 2005

To,

All Licensing Authorities.

All Custom Authorities.

Subject : Temporary suspension of Pre-shipment Inspection (PSI) Agencies listed under Appendix – V of the Handbook of Procedures.

The field formations of Customs and the CBEC have informed DGFT that the following Pre-shipment Inspection (PSI) Agencies listed under Appendix – V of the Handbook of Procedures had issued false certificates and in some cases there was recovery of ammunition in the imported metal scrap. It has, therefore, been decided not to accept the PSI Certificates issued by these agencies until a thorough investigation of the matter has been undertaken and conclusions are arrived at by following due process. These agencies are :

1. M/s. Gulf Inspection International Co. (KSC), Kuwait.
2. M/s. Alex Stewart International Corporation, Rotterdam.
3. M/s. BSI Inspectorate Ltd. Essex.
4. M/s. Shin Nihon Kentei Kyokai, Japan.
5. M/s. Intertek Group Plc, London.
6. M/s. Bureau Veritas, Madagaskar.
7. M/s. WLSI Group and Affilates, USA.
8. M/s. American Assessors (India) Pvt. Ltd., Hyderabad.

The Trade and Industry is hereby informed that certificates issued by these agencies will not be accepted by Customs till a final decision is taken in the matter. However, consignment of metallic scrap where the Bill of Lading is 1st December and where certificates have been issued by these agencies will be cleared by Customs with 100% inspection in terms of Custom Circular No. 56 dated 18.10.2004.

This issues with the approval of DGFT.

(Pratima Dikshit)
Joint Director General of Foreign Trade

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